

MINUTES OF THE MEETING No. 28/09 HELD ON 8.10.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 28/09 meeting of Advance Licensing Committee was held on 8.10.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-281 NC No.28/09 Dated 8.10.08	M/s. Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/2100 /AM08/DES-IV RLA F.No.03/95/40/1028/AM08 .Lic.No.0310459020 dated 24/1/2008
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The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Chemical name of the Export Product
2. Details of manufacture process with Chemical equation, Molecular formula, weight and yield obtained.
3. Yield obtained in each items.

Accordingly the case may be re-listed on 5.11.2008.

Case No M-282 NC No.28/09 Dated 8.10.08	M/s. Gurind India (P) Ltd, N. Delhi F.No.01/82/50/1092 /AM07/DES-IV RLA F.No.05/24/40/430/AM07 .Lic.No.0510189782 dated 30/8/2006
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The Committee considered the case as per agenda. The representative of DIPP taken the file for examination and Committee decided to defer consideration of the case for two weeks. Accordingly the case may be re-listed on 22.10.2008.

Case No M-283 NC No.28/09 Dated 8.10.08	M/s. K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1078 /AM07/DES-IV RLA F.No.03/94/40/673/AM07 .Lic.No.0310402151 dated 3/10/2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of the export item and approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Namely FP 3% Foam Concentrate Net Content OP (a) Fluorinated Surfactant: 2823.600 Kg. b) Butyl Carbitol: 9411.800 Kg	1 Kg.	1. Fluorinated Surfactant (Surface Active Agent) 2. Butyl Carbitol (Alcohol Based Solvent)	0.018 Kg 0.05 Kg

The above norms are fixed insuperssion of earlier norms fixed in Meeting No.47/82 dated 7/3/2007 in Case No.28/31/82-ALC-I/2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-284 NC No.28/09 Dated 8.10.08	M/s. Atul Ltd, Ahmedabad F.No.01/87/50/1309 /AM06/DES-IV RLA F.No.08/24/40/229/AM06 .Lic.No.0810053539 dated 30/1/2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2005/Ch.II dated 11.8.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Novatic Bordeaux 2 R Microperle (C.I. Vat Red 15) (Dye content = 25%)	1 Kg	1. Vat Red 15 CDP 2. Sulphanilic acid 3. O-cresol 4. Meta Cresol 5. Para Cresol 6. Caustic Soda Flakes (Sodium Hydroxide Flakes) 7. Coptal SM 8. Formalin 37% (Formaldehyde Solution 37%)	0.267 kg 0.282 Kg 0.054 Kg 0.163 Kg 0.108 Kg 0.011 Kg 0.018 kg 0.118 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-285 NC No.28/09 Dated 8.10.08	M/s. Monarch Catalyst (P) Ltd, Mumbai F.No.01/83/50/223 /AM09/DES-IV RLA F.No.03/95/40/1256/AM08 .Lic.No.0310466426 dated 27/3/2008
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The Committee considered the case as per agenda and decided to make the following corrections in the minutes of the meeting No.9/83 dated 28/5/2008 in case No.51/9/83-ALC-I/2008:-

1. Status of the case may read as “Approved “ instead of “Rejected”.
2. Description of the export item may be read as “Nickel Catalyst” instead of “Nickel Catalyst containing Nickel $23 \pm 1\%$ & Hydrogenated Palm Stearine = $60 \pm 2\%$. The change in said description is allowed till the date of receipt of the decision of the Norms Committee. After that the Company should indicate composition of export product as mentioned in the NC decision dated 28/5/2008 in their shipping bills/documents etc.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-286 NC No.28/09 Dated 8.10.08	M/s. Rallis India Ltd, Mumbai F.No.01/83/50/577 /AM07/DES-IV RLA F.No.03/95/40/300/AM07 .Lic.No.0310396264 dated 24/8/2006
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The Committee considered the case as per agenda and in view of representation dated 20/8/2008 from the firm, the Committee decided to amend the description of the export item from “Propiconazole Technical” as mentioned in the minutes of the meeting No.37/83 dated 27/12/2006 in Case No.7/26/83-ALC-I/2006 to “Propiconazole Technical 93%”.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-287 NC No.28/09 Dated 8.10.08	M/s. Dynamic Industries Ltd, Ahmedabad F.No.01/82/50/1102 /AM06/DES-IV RLA F.No.08/80/40/178/AM06 .Lic.No.0810052691 dated 16/12/2005
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The Committee considered the case as per agenda and in view of representation dated 6/5/2008 from the firm, the Committee decided to amend the description of the export item from “Acid Black 234 (Dye content 90%)” as mentioned in the minutes of the meeting No.19/07 dated 9/8/2006 in Case No.B-552 to “Acid Black 234”.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-288 NC No.28/09 Dated 8.10.08	M/s. Sriram Compound (P) Ltd, N. Delhi F.No.01/83/50/511 /AM08/DES-IV RLA F.No.05/24/40/193/AM08 .Lic.No.0510244786 dated 12/6/2008
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Percentage solid content of Epoxide Resin
2. Material balance in terms of solid resin between import and export if epoxide resin is being used, and
3. Bifurcation of quantity of import No.1.

Accordingly the case may be re-listed on 5.11.2008.

Case No M-289 NC No.28/09 Dated 8.10.08	M/s. Globe Metal Industries, Moradabad F.No.01/82/50/1455 /AM05/DES-IV RLA F.No.29/80/40/43/AM05 .Lic.No.2910006902 dated 4/11/2004
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The Committee considered the case as per agenda and in view of representation dated 2/8/2008 from the firm, the Committee considered the matter and noted that some of the SION also include consumables. Considering the peculiar nature of the product in Small Scale Sector, the Committee approved the case by considering consumables upto about 17% reasonable and required for production.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/83-ALC1/2008 **MEETING DATE** : 08.10.2008

1	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm/RLA. Reminder issued on 6.10.08 by this office. Accordingly the case may be re-listed on 5.11.2008.

2	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Reminder issued on 6.10.08 by this office. Accordingly the case may be re-listed on 5.11.2008.			

3	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Reminder issued on 13.10.08 by this office. Accordingly the case may be re-listed on 5.11.2008.			

4	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 6.9.08 by this office.. Accordingly the case may be re-listed on 5.11.2008.			

Case No.:11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA	Meet No/Date:28/83-ALC1/2008	Status:Case
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5		PVT. LTD.	08.10.2008	Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Reminder on 13.10.08 issued by this office. Accordingly the case may be re-listed on 5.11.2008.			

6	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC. Accordingly the case may be re-listed on 5.11.2008.			

7	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 17.8.08 by this office.. Accordingly the case may be re-listed on 5.11.2008.			

8	Case No.:10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 5/11/2008.			

9	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 29.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

10	Case No.:8/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/01083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13/8/2008 and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. The Committee also decided to forward the information to TA(DIPP). Accordingly the case may be re-listed on 5.11.2008.			

11	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13/8/2008 and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. The Committee also decided to forward the information to TA(DIPP). Accordingly the case may be re-listed on 5.11.2008.			

12	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:05.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 1.8.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.

13	Case No.:42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 31.7.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

14	Case No.:23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Rejected
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 3/6/2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

15	Case No.:43/18/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00574/AM09/	RLA File :03/94/040/01156/AM08/	Lic.No/Date:0310462215 22.02.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 22.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

16	Case No.: 67/9/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/01219/AM08/	Lic.No/Date:0310463171 28.02.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 10.7.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

17	Case No.: 57/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 19.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

18	Case No.: 58/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 19.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

19	Case No.: 5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:05.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008

20	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 5.11.2008			

21	Case No.:53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 8/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the information to TA(DIPP). Accordingly the case may be re-listed on 5.11.2008.			

22	Case No.:17/18/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 29.8.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

	Case No.:35/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
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23	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 8/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the information to TA(DIPP). Accordingly the case may be re-listed on 5.11.2008.				

24	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 28/8/2008 and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm.. Accordingly the case may be re-listed on 5.11.2008.				

25	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 19.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.				

	Case No.:55/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
	HQ File :01/83/050/00425/AM09/	RLA File :05/24/040/00035/AM09/	Lic.No/Date:0510219540 22.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/217/08-TSW/ dated 16.7.2008 and decided to approve this case as under:-				

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Item of Export	Qty	Item of Import	Qty
1. Double Layer Laminated Safety Glass	1 Sq.Mt.	1. Float Glass of relevant thickness 2. Polyvinyl Butyral Film (0.76 MM) 3. Ceramic Ink 4. Thinning Oil 5. Mirror Button 6. Moulding (Relevant) 7. Rain Sensor	1.20 Sq. Meters 1.10 Sq. Meters 0.015 Kg 0.0075 Kg Net to Net Net to Net Net to Net
2. Tempered Safety Glass	1 Sq. Meter	Float Glass of relevant thickness	1.06 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:60/18/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Rejected
HQ File :01/83/050/00591/AM09/	RLA File :10/24/040/00216/AM08/	Lic.No/Date:1010029352 24.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 1.8.2008.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.: 58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Rejected
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 1.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.: 39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:05.11.2008
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 16/9/2008 and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm.. Accordingly the case may be re-listed on 5.11.2008.			

30	Case No.: 31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:05.11.2008
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/8/2008 and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.11.2008.			

	Case No.: 45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062	Defer

31		27.05.2008	Date:05.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and decided to call for hard copy of application not received from RLA.. Accordingly the case may be re-listed on 5.11.2008.		

32	Case No.:49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Rejected
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 31.7.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:72/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/00022/AM09/	Lic.No/Date:0910034141 03.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 22.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

34	Case No.:49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569 06.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 19.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

35	Case No.:8/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
	HQ File :01/83/050/00349/AM09/	RLA File :08/24/040/00171/AM08/	Lic.No/Date:0810072417 09.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/34/2008/Ch.II dated 07.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Super Black R	1 Kg	1. Meta Phenylene Diamine 4-Sulfonic Acid 2. J Acid 3. H Acid 4. Acetanilide Based Vinyl Sulphone Ester	0.140 Kg 0.095 Kg 0.204 Kg 0.610 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:9/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
	HQ File :01/83/050/00350/AM09/	RLA File :08/24/040/00172/AM08/	Lic.No/Date:0810072418 09.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/34/2008/Ch.II dated 07.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Super Black G	1 Kg	1. Meta Phenylene Diamine	0.213 Kg

36		4-Sulfonic Acid	
		2. J Acid	0.052 Kg
		3. H Acid	0.170 Kg
		4. Acetanilide Based Vinyl Sulphone Ester	0.552 Kg
		5. Ortho Anisidine Based Vinyl Sulphone Ester	0.057 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.: 92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 8.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of Silicone Coating in Export. Accordingly the case may be re-listed on 5.11.2008.			

38	Case No.: 14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.

39	Case No.:20/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00498/AM09/	RLA File :02/24/040/00084/AM09/	Lic.No/Date:0210114212 27.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 27.8.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

40	Case No.:21/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00499/AM09/	RLA File :02/24/040/00085/AM09/	Lic.No/Date:0210114215 27.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 2.9.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

41	Case No.:22/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00500/AM09/	RLA File :02/24/040/00086/AM09/	Lic.No/Date:0210114216 27.06.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 29.8.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:28/83-ALC1/2008	Status:Case
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42			08.10.2008	Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 5.11.2008..			

43	Case No.:6/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00507/AM09/	RLA File :03/95/040/00098/AM09/	Lic.No/Date:0310477109 02.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MSME. Accordingly the case may be re-listed on 5.11.2008..			

44	Case No.:9/16/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

45	Case No.:13/16/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy of application not received from RLA.. Accordingly the case may be re-listed on 5.11.2008.			

46

Case No.:14/16/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
HQ File :01/83/050/00515/AM09/	RLA File :10/24/040/00047/AM09/	Lic.No/Date:1010030072 07.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments No.MD/FNM/01/08/2986 dated 5/9/2008 offered by him the Committee decided to approve this case as under:-			
Export Item	Qty.	Import Item	Qty
Black Pepper Oleoresin	45000 Kg	Light Black Pepper (Light Berries)	250000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

47	Case No.:18/16/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM09/	RLA File :10/24/040/00029/AM09/	Lic.No/Date:1010030123 08.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 5.11.2008.			

	Case No.:5/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00612/AM09/	RLA File :03/95/040/00049/AM09/	Lic.No/Date:0310479756 22.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the			

48	basis of written comments U.O.No.7/261/08-TSW/ dt. 29.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. To submit imported items sought to be procured duty free separately for each type of export product; 2. Export item no.4 i.e PVB Sheeting and import item no.4 are the same. It is to be clarified. Accordingly the case may be re-listed on 5.11.2008.
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49	Case No.:3/20/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status :Case Deferred
	HQ File :01/83/050/00635/AM09/	RLA File :05/24/040/00276/AM09/	Lic.No/Date:0510224703 30.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

50	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 5.11.2008			

51	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:05.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 5.11.2008.

52	Case No.:7/20/83-ALC1/2008	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00639/AM09/	RLA File :03/95/040/00377/AM09/	Lic.No/Date:0310480800 01.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

53	Case No.:8/20/83-ALC1/2008	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
	HQ File :01/83/050/00640/AM09/	RLA File :03/94/040/00431/AM09/	Lic.No/Date:0310481046 04.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/9/2008/Ch.II dated 23.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Metribuzin 70% WP (Sencor WP)	1 Kg	1. Metribuzin Technical (on 94% basis)	0.748 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.:9/20/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM09/	RLA File :03/94/040/00373/AM09/	Lic.No/Date:0310481073 04.08.2008	Defer Date:05.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008

55	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

56	Case No.:1/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00714/AM09/	RLA File :17/24/040/00001/AM09/	Lic.No/Date:1710002141 25.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

57	Case No.:2/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00715/AM09/	RLA File :17/24/040/00062/AM09/	Lic.No/Date:1710002143 25.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.			

	Case No.:3/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
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58	HQ File :01/83/050/00716/AM09/	RLA File :17/24/040/00063/AM09/	Lic.No/Date:1710002144 25.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.				

59	Case No.:6/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00719/AM09/	RLA File :03/95/040/00074/AM09/	Lic.No/Date:0310483953 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008				

60	Case No.:7/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00720/AM09/	RLA File :03/95/040/00027/AM09/	Lic.No/Date:0310483962 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008				

61	Case No.:8/24/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00721/AM09/	RLA File :03/95/040/00479/AM09/	Lic.No/Date:0310483977 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008				

	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
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62	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

63	Case No.:10/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00723/AM09/	RLA File :17/24/040/00071/AM09/	Lic.No/Date:1710002145 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L on 7.10.08 issued by this office.. Accordingly the case may be re-listed on 5.11.2008.				

64	Case No.:11/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00724/AM09/	RLA File :17/24/040/00072/AM09/	Lic.No/Date:1710002146 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008				

65	Case No.:12/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00725/AM09/	RLA File :17/24/040/00073/AM09/	Lic.No/Date:1710002147 27.08.2008	Defer Date:05.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008				

	Case No.:13/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT.	Meet No/Date:28/83-ALC1/2008	Status:Case
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66		LTD,	08.10.2008	Deferred
	HQ File :01/83/050/00726/AM09/	RLA File :17/24/040/00074/AM09/	Lic.No/Date:1710002148 27.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

67	Case No.:15/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00728/AM09/	RLA File :03/95/040/00179/AM09/	Lic.No/Date:0310484236 28.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

68

Case No.:18/24/83-ALC1/2008	Party Name:CERADECOR INDIA LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
HQ File :01/83/050/00731/AM09/	RLA File :05/24/040/00307/AM09/	Lic.No/Date:0510226444 28.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/64/2006/Ch.II dated 9.7.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Prepared Inorganic Pigment (containing : Zirconium oxide 53.5%). (Made of : Zirconium Oxide, Silica oxide (sand) Cadmium Oxide, Sodium Sulphite, Selenium Metal	1 kg.	1. Zirconium Oxide 2. Silica Oxide (sand) 3. Cadmium Oxide 4. Selenium Sulphite 5. Selenium Metal Powder	0.870 Kg 0.388 Kg 0.104 Kg 0.065 Kg 0.027 Kg

Powder, Lithium Floaride, Potassium Carbonate, Glace Amylacee and Saggars Refractory materials)	6. Lithium Fluoride 7. Potassium Carbonate 8. Glace Amylacee 9. Saggars Refractory Materials	0.065 Kg 0.0026 Kg 0.040 Kg 0.058 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

69	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

70	Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

71	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

72	Case No.:23/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00736/AM09/	RLA File :08/24/040/00086/AM09/	Lic.No/Date:0810074334 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

73	Case No.:24/24/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

74	Case No.:25/24/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00738/AM09/	RLA File :03/94/040/00539/AM09/	Lic.No/Date:0310484443 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

75	Case No.:26/24/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date:0310484471 29.08.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

76	Case No.: 30/24/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

77	Case No.: 34/24/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00747/AM09/	RLA File :10/24/040/00070/AM09/	Lic.No/Date:1010030830 02.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008			

78	Case No.: 35/24/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00748/AM09/	RLA File :10/24/040/00076/AM09/	Lic.No/Date:1010030832 02.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008			

79	Case No.: 4/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Deferred
	HQ File :01/83/050/00820/AM09/	RLA File :17/24/040/00140/AM08/	Lic.No/Date:1710002183 23.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

80	Case No.:1/28/83-ALC1/2008	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
	HQ File :01/83/050/00817/AM09/	RLA File :03/95/040/00513/AM09/	Lic.No/Date:0310487643 24.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/155/2004/Ch.II dated 7.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	VAT Brown 1 MD (N) (Dye content 17.5%) Dark Brown Powder	1 kg.	1. VAT Brown 1 CDP (Crude) 2. Sodium Lignin Sulphonate (Borresperse 3A) 3. Naphthalene Sulphonate Formaldehyde Condensate	0.184 kg. 0.425 Kg 0.423 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

81	Case No.:2/28/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00818/AM09/	RLA File :03/95/040/00233/AM09/	Lic.No/Date:0310487746 24.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

	Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008

Case No.:5/28/83-ALC1/2008	Party Name:PARSHWNATH INTERNATIONAL	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
HQ File :01/83/050/00821/AM09/	RLA File :08/24/040/00144/AM09/	Lic.No/Date:0810074956 25.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/13/2008/Ch.II dated 13.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
IBN Blue / Ingrain Blue 5 (C.I.No.74161.2)	1 kg.	1. Phthalic Anhydride 2. Cobalt Sulfate 3. 3-Dimethylamino Propylamine (N,N- Dimethylamino Propyl Amine)	1.040 kg. 0.410 Kg 0.360 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/28/83-ALC1/2008	Party Name:PARSHWNATH INTERNATIONAL	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
HQ File :01/83/050/00822/AM09/	RLA File :08/24/040/00145/AM09/	Lic.No/Date:0810074960 25.09.2008	Defer Date:05.11.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/13/2008/Ch.II dated 13.6.2008 and decided to approve this case as under:-

84	Item of Export	Qty	Item of Import	Qty
	IBN Blue / Ingrain Blue 5 (C.I.No.74161.2)	1 kg.	1. Phthalic Anhydride 2. Cobalt Sulfate 3. 3-Dimethylamino Propylamine (N,N-Dimethylamino Propyl Amine)	1.040 kg. 0.410 Kg 0.360 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

85	Case No.:7/28/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00823/AM09/	RLA File :07/24/040/00418/AM08/	Lic.No/Date:0710060125 25.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

86

Case No.:12/28/83-ALC1/2008	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Approved
HQ File :01/83/050/00828/AM09/	RLA File :05/24/040/00408/AM09/	Lic.No/Date:0510228213 25.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/89/2006/Ch.II dated 2.1.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Antimony Penta Oxide (99% min.)	1 kg.	1. Antimony Trioxide (99.8% min.)	0.909 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

88	Case No.:16/28/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.11.2008			

89	Case No.:8/28/83-ALC1/2008	Party Name:INDIAN EMPORIUM	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

90	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:05.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008

91	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008			

92	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.11.2008			

93	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

94	Case No.:15/28/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00831/AM09/	RLA File :09/24/040/00259/AM09/	Lic.No/Date:0910035449 26.09.2008	Defer Date:05.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008

95	Case No.: 17/28/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Approved
	HQ File :01/83/050/00833/AM09/	RLA File :34/24/040/00118/AM09/	Lic.No/Date:3410022408 26.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 20.2.2003 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Stannic Chloride Anhydrous	1 kg.	1. Tin Ingots	0.470 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

96	Case No.: 18/28/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status: Case Approved
	HQ File :01/83/050/00834/AM09/	RLA File :03/95/040/00047/AM09/	Lic.No/Date:0310487965 26.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate	0.758 kg.

		2. Dimethyl Formamide 3. Phosphorous Pentoxide	2.580 Kg 2.792 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:22/28/83-ALC1/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00838/AM09/	RLA File :03/95/040/00427/AM09/	Lic.No/Date:0310487973 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

98	Case No.:23/28/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

99	Case No.:24/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00840/AM09/	RLA File :17/24/040/00008/AM09/	Lic.No/Date:1710002191 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

100	Case No.:25/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status :deffereed
	HQ File :01/83/050/00841/AM09/	RLA File :17/24/040/00049/AM09/	Lic.No/Date:1710002192 26.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

101	Case No.:26/28/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00842/AM09/	RLA File :17/24/040/00169/AM08/	Lic.No/Date:1710002193 26.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

102	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

103	Case No.:20/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008			

104	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:28/83-ALC1/2008 08.10.2008	Status:Case Deferred
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:05.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 5.11.2008.			

Date:15.10.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer